

**Food Safety and Standards Authority of India**

(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)

**FDA Bhawan, Kotla Road, New Delhi-110002**

Dated, the 30<sup>th</sup> January, 2019

**Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding disposal and collection of Used Cooking Oil (UCO)**

Repeated frying of oil leads to changes in physiochemical, nutritional and sensory properties of edible oil. During frying Total Polar Compounds are formed in the oil which have adverse effects on health. In this regard, Food authority has notified Food Safety and Standards (Licensing and Registration) First Amendment Regulation, 2017 on 24<sup>th</sup> October, 2017 which prescribes the limit for Total Polar Compounds (TPC) to be maximum 25% beyond which the vegetable oil is not suitable for use.

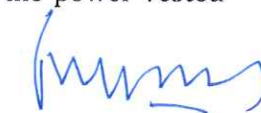
2. To ensure that such used cooking oil is neither directly used in the food preparation nor re-enter food chain, it has been decided that all Food Business Operators whose consumption of edible oils for frying is more than 50 litres per day shall maintain the following records and dispose used cooking oil to agencies authorized by the Food Safety and Standards Authority of India or Commissioner of Food Safety of States/ UTs from time to time,

Date	Name of the Oil (e.g. Groundnut oil, Sunflower Oil)	Quantity of oil taken for frying	Quantity discarded at the end of the day	Date and mode of disposal of Used Cooking oil	Discarded oil Collected by (name of authorized agency)

3. Further, the cooking oil having developed Total Polar Compounds of more than 25% shall not be topped up with fresh oil.

4. In view of the above, food safety commissioners of all States/ UTs are hereby directed to initiate enforcement of the requirements mentioned at para 2 and 3 above with effect from 01.03.2019.

5. This issues with the approval of the Competent Authority in exercise of the power vested under Sections 16(5) of Food safety and Standards Act, 2006.



(Praveen Jargar)

Joint Director (Regulatory Compliance)

To

1. All Food Safety Commissioner.
2. All Food Business Operators.
3. All Central Designated Offices of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI